

O.A. 903/89

Slum 733/89

Office Notes, Office Memorandum, of Coram Appearance, Tribunal's orders of direction & Registrar's Orders

Tribunal's orders

Der Tribunal

Fixed for Admission hearing on 1-12-89

Joseph
Deputy Registrar

date noted

where 18/12/89 adv for applicant

Dated: 1.12.89.

M P No. 810/89

Fixed on 1.12.89

for condonation of delay

18/10

The applicant's advocate has requested for an adjournment but after going through the application we do not find that any adjournment is necessary.

(i) The application is admitted subject to the orders on the petition for condonation of delay, namely, M.P. No. 810/89.

(ii) Issue notices to the respondents to file their replies to the main petition as well as to M.P. No. 810/89 on 24.1.1990, before the Registrar with a copy to the applicant's advocate.

Contd.


(2)

Contd.

Notices are issued to
all Respondents on


19/12/89
MS
19/12/89

In view of the facts
the interim relief as prayed
for in para 9 of the application
is rejected.



(M. Y. Priolkar) (M. B. Mujumdar)
M(A) M(A)

Office obj.

Point of limitation &
condonation delay.


28/12/89.

M.P. served on R. No. 4
by applicant vide
letter dt 28/12/89.


31/1/90.

Notice dt 19-12-89
Served on Applicant
on dt 22-12-89
MS
9-1-90

Neither the A.D. nor
the unserved notices
have been received back
in respect of All Respondents
MS
24-1-90

Date : 24/1/1990.

Mr. L. M. More and Mr. Sule,
Advocates appears for the applicant.

Mr. R. C. Kotiankar, Advocate for
Mr. M. I. Sethna, Counsel appears for
the Respondents. He says that he
would file reply to the Misc. Petn.
No. 810/89 for condonation of delay
within three weeks time and has
undertaken to serve copy of the
same on the Advocate for the
Applicant by 7th February, 1990.

At the request of Mr. Kotiankar
the matter may be placed before the
Tribunal for orders on ~~misc. petition~~
Misc. Petition No. 810/89 on 14-2-90.

No notice to either side.


Dy. Registrar.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.903/89

Khajabhai Kasim Saheb Shaikh,
Flat No.5955, Building No.224,
Pant Nagar, Ghatkopar(East),
Bombay - 400 075.

3
.. Applicant

vs.

1. Director(Maintenance),
Western Telecommunication Region,
Telephone House, 11th Floor,
Veer Sawarkar Marg, Dadar(West),
Bombay - 400 028.
 2. Director Telegraph,
General Post Office Building,
GPO, Bombay 400 032.
 3. General Manager(Maintenance),
Western Telecommunication Region,
11th Floor, Veer Sawarkar Marg,
Dadar, Bombay - 400 028.
 4. Union of India
through
Secretary,
Department of Telecommunication,
Ministry of Communication,
New Delhi 110 001.
- .. Respondents

Coram: Hon'ble Member(J) Shri M.B. Mujumdar
Hon'ble Member(A) Shri M.Y. Priolkar

Appearances:

1. Mr. Sule
Advocate for the
Applicant.
2. Mr. R.C. Kotiankar
for Mr. M.I. Sethna
Advocate for the
Respondents.

TRIBUNAL'S ORDER:

Date: 14.2.1990

The applicant was appointed as Engineering Supervisor in 1973 by the Director, P&T but he was asked to work under Director of Maintenance. After holding an enquiry he was removed from service by order dated 19.12.83. He preferred an appeal to the General Manager on 19.3.84 but it was rejected on 8.5.84 as it was time barred. The applicant submitted a representation/revision to the Director General, P&T Directorate on 5.6.84. By his order dated 3.9.84 the Member(Administration) P&T Board remitted back to the Disciplinary Authority i.e. GM, Maintenance with the direction that he should consider the petition